

**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 17<sup>th</sup> April, 2014.

**No.LJ(B).347/79/112** - In continuation of the Government's Notification No.LJ(B).347/79/106 dt. 13.09.2013 and in exercise of the powers conferred by Section 10 of the Criminal Law Amendment Act, 1932 (Act No.XXIII of 1932), the Governor of Meghalaya hereby declares that any offence under Section 506 of Indian Penal Code 1860 shall, with effect from 22.03.2014 for a further period of 6(six) months be cognizable and non-bailable in the whole State of Meghalaya.



**( L.M. Sangma )**

Secretary to the Govt. of Meghalaya,  
Law Department.

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**Memo.No.LJ(B).347/79/112-A,**

**Dated Shillong, the 17<sup>th</sup> April, 2014.**

Copy to :-

1. The P.S. to Chief Minister, Government of Meghalaya, Shillong.
2. The P.S. to Home Minister, Government of Meghalaya, Shillong.
3. The P.S. to the Chief Secretary to the Government of Meghalaya, Shillong.
4. The Commissioner & Secretary to the Govt of Meghalaya, Political Department.
5. The Joint Secretary to the Government of Meghalaya, Home (Police) Department with reference to the letter No. HPL.129/2013/108, dt. 15.4.2014.
6. The Director General of Police, Meghalaya, Shillong.
7. The Asstt Inspector General of Police (E), Meghalaya, Shillong with reference to letter No. MG/Court-105/2013/11-A, dt 25.3.2014.
8. All the Deputy Commissioners/Sub-Divisional Officers (Civil) in the State.
9. The Director Printing & Stationery, Meghalaya, Shillong with a request to publish the notification in the Extra-Ordinary Gazette and to send to this Department 20 spare copies of the same.
10. All Superintendents of Police in the State.
11. All the Government Pleaders and Public Prosecutors in the State.
12. All the Assistant Government Pleaders & Assistant Public Prosecutors in the State.

**By order etc...,**



Secretary to the Govt. of Meghalaya,  
Law Department.

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